

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF

QUALITY CARE DIALYSIS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	QUALITY CARE DIALYSIS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	3 rd June 2011
3.	Authority under which corporate debtor is incorporated / registered	RoC- Mumbai
4.	Corporate Identity No. of corporate debtor	U74900MH2011PTC218288
5.	Address of the registered office and principal office (if any) of corporate debtor	23 Rainbow, C S T Road, Vidyanagari, MUMBAI, Maharashtra, India, 400098
6.	Insolvency commencement date in respect of corporate debtor	6 th December, 2024 (Order received on 20 th December 2024)
7.	Estimated date of closure of insolvency resolution process	18 th June 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sapna Pankaj Chourasia IBBI/IPA-002/IP-N00943/2020-2021/13033
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Jai Siyaram, Flat No.1, Plot No. 131, Blue Heaven Society, Sector - 12, Vashi, Navi Mumbai- 400703 Email: sapna.chourasia@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	KDRA Insolvency Professionals Private Limited Unit # 207, 2nd Floor, Kshitij CHS Ltd, Near Azad Nagar Metro Station, Veera Desai Road, Andheri West, Mumbai – 400053. Email: cirp.quality@gmail.com
11.	Last date for submission of claims	3 rd January, 2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a)Web link: https://ibbi.gov.in/en/home/downloads b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **Quality Care Dialysis Private Limited** on **6th December, 2024 (order received on 20th December 2024)**.

The creditors of **Quality Care Dialysis Private Limited**, are hereby called upon to submit their claims with proof on or before **3rd January, 2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 22nd December, 2024
Place: Mumbai

Sapna Pankaj Chourasia
Interim Resolution Professional
Quality Care Dialysis Private Limited